

Shri Raj Bahadur: This is completely news to me. I think the hon. Member and the papers concerned must have confused the names. It may be a different bridge.... (Interruptions).

Mr. Deputy-Speaker: If there is confusion in the papers, we should not create it here.

Shri Bishwanath Roy: May I know when the bridge is expected to be completed?

Shri Raj Bahadur: I have already said that.

Muslim Waqfs in Punjab

*1071. **Shri Muhammed Tahir:** Will the Minister of Irrigation and Power be pleased to state:

(a) whether the Punjab Muslim Waqf Board is going to be established, after necessary amendment to the Waqfs Act, 1954, is made;

(b) if so, when;

(c) whether it is a fact that Government have appointed Mutawallis in respect of certain waqfs;

(d) if so, which are those waqfs, to whom the Mutawallis submit their documents and how they are managed; and

(e) whether Government is satisfied with the working of such waqfs without the establishment of Waqfs Board under the Act?

The Minister of Irrigation and Power (Hafiz Mohammed Ibrahim): (a) Yes, Sir.

(b) No date has been fixed for the purpose. The Board will be set up as soon as possible after the Waqf Act has been enforced in the entire State.

(c) No, Sir.

(d) and (e). Does not arise.

Shri Mohammed Tahir: May I know when the Board would be constituted at the latest?

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Hafiz Mohammed Ibrahim: As soon as the Act is enforced, within a short time these things will be done.

Land near Patparganj, Delhi

*1073. **Shri A. M. Tariq:** Will the Minister of Health be pleased to state:

(a) whether it is a fact that the Delhi Municipal Corporation have declared all land near Patparganj, Delhi, to be in the category of "Agricultural Zone";

(b) whether land near Patparganj has been sold recently by various colonisers to the public for building purposes;

(c) if so, whether this fact was taken into consideration before taking the decision to declare the land in question to be in the "Agricultural Zone", and

(d) whether Government intend to give any relief to the purchasers of the land in question?

The Minister of Health (Shri Karmarkar): (a) No, Sir.

(b) Some transactions are reported to have taken place.

(c) Does not arise.

(d) In view of the fact that the purchases have been made in contravention of the provisions of the Delhi Municipal Corporation Act, 1957, the question of giving any relief does not arise.

Shri A. M. Tariq: May I know whether it is a fact that this land has been sold to some middle-class people, numbering about a thousand, at the cheapest rate of Rs. 1.50; if so, now that the land has been declared as agricultural land may I know whether the Government is going to compensate those people for the money spent by them on this land?

Shri Karmarkar: In answer to the first part of the question I said that the answer was in the negative. We have not declared it as agricultural